#### RAJYA SABHA

Friday, the 28th December, 1990/7 Pause, 1912 (Saka)

The House met at eleven of the clock, Mr. Chairman in the Chair.

### INTRODUCTION OF MINISTERS

मधान मंद्रों (श्री मन्द्रशेखर) : सभापति जी, मैं आपकी प्रमुमति से मित-परिषद् के सदस्यों का परिचय कराता हूं :

- (1) श्री विद्या चरण शुक्ल--विदेश मंत्री
  - (2) श्रीरव वीरेन्द्र सिह— खाद्य ग्रीरनागरिक मूर्ति मती
  - (3) श्री दौलत राम सारण---शहरी विकास मंत्री
  - (4) श्री मनुभाई कोट डिया --जल संसाधन मंत्री
  - (5) श्री सञ्चमगल पाष्ट्रये—-मानव ससाधन विकास मंत्री
  - (6) श्री कल्याण सिंह का लवी---ऊर्जा मही (थ्यवधान)

SHRI DIPEN GHOSH: Mr. Kalvi is supporter of Sati. He cannot be lowed According to the Sati Prention. Act anyone supporting Sati anot be a Member of Parliament.

श्री सैयद सिकेते रजी: मैं भी श्रपने को इसके साथ जोडता हूं। (व्यवधान)

MR. CHAIRMAN: I request all of to go back to your seats Your fact has been registered Please so back to your seats

#### (Interruptions)

rour protest has been noted. The 'rime Minister has noted your pro⇒st.

SHRI DIPEN GHOSH. Satı samar. thak cannot be allowed.

# (Interruptions)

MR CHAIRMAN. Please move back to your seats Your protest has been noted. Now when you have protested, let us hear the views of the Prime Minister also.

SHRI DIPEN GHOSH: Sati samarthak cannot be allowed. He must resign

### (Interruptions)

MR. CHAIRMAN: The Prime Minister wants to say something Let us hear him. He is going to reply.

SHRI GURUDAS DAS GUPTA: The Prime Minister should tell us whether this gentleman supported Sati or not He is a \*to you. You are shielding the \* committed by him. It is a shame for the country.

SHRI CHANDRA SHEKHAR. All right, let me have my say...

SHRI GURUDAS DAS GUPTA: It is a shame for the country.

SHRI DIPEN GHOSH: According to the Sati Prevention Act passed by this Parliament no person supporting Sati can be a Member of this House, what to speak of a Minister. And he has gone on record supporting Sati, We have got a tape-recorded version of what he said. Therefore, we cannot tolerate it.

श्री समापित: प्रधान मत्री जी बोल रहे हैं। लवी जी बोल रहे हैं ग्राप उनकी बात तो सुन लोजिये ... (व्यवधान)

SHRIMATI JAYANTHI NATA-RAJAN We have his statement made in the Rajasthan Legislative Assembly..

#### (Interruptions)

SHRI GURUDAS DAS GUPTA: It is not a question of logic. It is a question of morality He must be expelled.

<sup>\*</sup>Expunged as ordered by the Chair

MR. CHAIRMAN: Let us hear what the Prime Minister has to say.

SHRI GURUDAS DAS GUPTA: It is a shame for anyone to rise in support of a person who supported Sati...

(Interruptions)

MR CHAIRMAN. You don't have any business to speak like that You didn't hear what Jayanthi said. You are just blaming her Kindly your words back

SHRIMATI JAYANTHI NATA. RAJAN: Sir, I want him to be dismissed . (Interruptions) People like him are a \* on any civilized society and he happens to be a Minister, a Cabinet Minister, not just a Member.

. (Interruptions) ... Sir, he is the Minister of Energy and I do not know whether he wants the women of India to be burnt as an alternative source of energy'. (Interruptions). It is totally unconstitutional to retain him as a Cabinet Minister He has sworn to uphold the Constitution of India after having supported Sati should be prosecuted and he should not even be a Member, let alone a Minister.. (Interruptions).. Sir it is not enough (Interruptions) .. if he now says that he never said anything like that.. (Interruptions)... Let the Government conduct an inquiry and let the prosecution continue and if afterwards, he is absolved, then he become (Interruptions), Right now he cannot make that statement and he cannot retract his ear. (Interruptions) . T lier statement have a copy of the statement he made

(Interruptions) .. He has said that there is no Sati at all in Rajasthan . (Interruptions)...

MR CHAIRMAN: Let him say, 1et the Prime Minister explain. (Interruptions) ...

SHRIMATI JAYANTHI NATA-RAJAN: Sir, let me read out what he has said. He has said:

"जैसे मैंने पहले हो स्पष्ट कहा था, कासवल है, हमारे जहां तक राजस्थान

प्रदेश के ग्रंदर न तो सतो प्रथा नाम की चीज कभी थी ...

Which world is he living in now?... (Interruptions).. Which world is he living in now? . . (Interruptions) .. -

MR CHAIRMAN: Let him speak now... (Interruptions) ...

SHRI KAMAL MORARKA Sir. what happened in Rajasthan was not Sati . (Interruptions)

SHRIMATI JAYANTHI NATA. RAJAN. What happened in Rajasthan?. (Interruptions)...

SHRI KAMAL MORARKA: What had happened last year in Rajasthan not Sati. (Interruptions) ... What are you talking?...(Interruptions) What happened there was not Satı What are you talking?... (Interruptions) . What are you talk, ing? .(Interruptions) .

MR CHAIRMAN: Let us hear his versions also (Interruptions) ..

SHRI KAMAL MORARKA Thev are rewriting history . (Interruptions)

SHRIMATT JAYANTHI NATA\_ RAJAN: If they do not want to hear my explanation, what can be done?. . (Interruptions) ..

श्रीमती सरला महेश्बरी: सभापति महोदय, अप्पको मालुम होना चाहिये कि . . . (व्यवधान)

श्रा दयानन्द सहाय का स्वी जी को सी.पी.एम. के लोगो ने सपोर्ट किया था श्रीर श्राज इसीलिये वे मत्रा बने है . . . (व्यवधान)

श्रीमती सत्या बहिन जिन्होंने काल्बी जी को मती बनाया है वेसभी गुनहगार है।...(व्यवधान)

डा० रत्नाकर पाण्डेय: सभापति जी. काल्वी जी ने सती प्रथा का समर्थन किया या नहीं, बताया जाय । (व्यवधान)

<sup>\*</sup>Expunged as ordered by the Chair,

MR CHAIRMAN Now, let the Prime Minister speak. (Interruptions) The Prime Minister will give his explanation. (Interruptions)...

SHRI GURUDAS DAS GUPTA: Sir, I demand that the Prime Minister should drop this man from his Cabinet ... (Interruptions) ... Let the Prime Minister drop him from his Cabinet ... (Interruptions) ...

MR CHAIRMAN Please hear him (Interruptions) Please hear the Prime Minister (Interruptions) .

SHRI GURUDAS DAS GUPTA: Sir, he is a \* (Interruptions)...

THE PRIME MINISTER (SHRI CHANDRA SHEKHAR): Mr Chairman, Sir, this should be expunged... (Interruptions)... Sir, this should be expunged ... (Interruptions)...

SHRI GURUDAS DAS GUPTA: Sir, he is a \* (Interruptions)...

SHRI CHANDRA SHEKHAR: Sir, it is permissible for any honourable Member to say that he is a\* ?..(Interruptions).

SHRI GURUDAS DAS GUPTA: I repeat that he is a\* . (Interruptions) ... I repeat he is a\* ... (Interruptions) This man is a\* ... (Interruptions). . He is a\* (Interruptions)

SHRI CHANDRA SHEKHAR Mr Chairman Sir, (Interruptions).

SHRI GURUDAS DAS GUPTA He a\* (Interruptions)...

SHRI CHANDRA SHEKHAR Sir, this should be expunged. (Interrup\_trons).

MR. CHAIRMAN. I want to make one thing very clear.. (Interruptions) I want to make it very clear that it is not proper for any Member to call another Member like that and I am expunging these words No Member should call another Member like that. We are all Members of

Parliament and all Members of Parliament are gentlemen .(Interruptions) It is your prestige, it is my prestige and it is everybody's prestige. (Interruptions)... So, no Member can call another like that..(Interruptions)...

SHRI DIPEN GHOSH. Sir, according to the law, supporting Sati is a crime. (Interruptions)...

MR CHAIRMAN: Under the law, nobody is a criminal till it is proved in a court of law. And we have no business to call a person—and especially a Member of the House, this House or that House, whoever is there . (Interruptions) Let us not use such words. It does not fit in the propriety of this House. Let us not use those words. You can put your point of view without using strong words (Interruptions)

THE MINISTER OF FOOD SUPPLIES (SHRI AND CIVIL SINGH): Should RAO BIRENDRA be expunged. He cannot charged as being a supporter of 'Sati' unless he has been prosecuted and convicted. How can somebody say that he was a supporter of .. (Interruptions)

MR. CHAIRMAN: Under the law, every person is supposed to be innocent till it is proved beyond any shadow of doubt—beyond a shadow of doubt—that he has committed a crime. It is a fundamental principle of law (Interruptions) Even if there is a shadow of doubt, the court will not convict.

THE LEADER OF THE OPPOSITION (SHRIP SHIV SHANKER):
Mr. Chairman, Sir, we may not like the appointment of a particular person as a Cabinet Minister, but to use the word\* or \* is unbecoming of any Member You should direct that he should withdraw those words

MR CHAIRMAN That is what I have requested (Interruptions) I will expunge it (Interruptions) I

<sup>\*</sup>Expunged as ordered by the Chair.

[Shri P Shiv Shanker]

will expunge it. (Interruptions)
Take it back

मौलना श्रोबंदुल्ला खां श्राजमी: श्रगर वह सती की हिमायत करेगे 'तो क्या सत्ता को भी बहिमायत करेगे ' मर्ट के मरने के णाद श्रौरत जलाई जा सकल र तो क्या श्रौरत के मरने के बाद उसके पति को सत्ता किया जाएगा ' श्रगर मर्द के करने के बा श्रौरत सती की जाती है तो क्या श्रौरत के मरने के बाद मर्द को भी सता किया जाएगा (व्यवधान) मर्द को भी सता होना च हिये। श्रगर सती है तो सता भी होना च हिये, श्रगर सती नहीं है तो सता पी नह होना च हिये (व्यवधान)

श्रीमती सरला महोत्वरी . यह श्रीरतो का श्रपमान है (श्यवधान)

श्री मोहन्मद श्रफजल उर्फमीम श्रफजल यह तो सत्ता के साथ रहला चहते हैं (ब्यवधान)

श्रीमतो सरना महेश्वरी इस सदन का ग्रयमान है, इस सदन की गरिमा का ग्रय-मान है। इसलिए सभापति महोदय, मैं मे ग्रायसे ग्रयोल करना चाहुगा (व्यक्षान)

श्री चन्द्रभेखरं सभारित महोदय, मुझे दुख है श्रीर में भावन श्रों को समझ सकता हू। कोई भी व्यक्ति सती प्रया का समर्थन करे, इससे बडी दुर्भाग्य की कोई बात नहीं हो सकती है। सती प्रया कलक है। लेकिन जो बाते हम रे यहा लोग कह रहे हैं श्रायद इतिहास की जानक है। कम है। राजस्थान में (व्यवधान) हा, हिन्दुस्तान की श्रीरतो को हिन्दुस्तान के इतिहास के बारे में मालूम नहीं होगा तो हमको बताना पडेगा (व्यवधान)

श्री दीपेन घोष: इतिहास मत सिखा-इये हम लोग को (व्यवसान) श्री चन्द्र शेखर सभापति महोदय, मैं सिखाऊ तो भी नहीं सींख सकते हैं क्योंकि तुलसीदास ने कहा है

मूढ हृदय नहि चेत, जो गुरू मिलें विरचि सम ।

मे किसी को कुछ सिखाने की चेष्टा- नहीं करता, जो लोग सीखने को तैयार नहीं है उनको सिखाने की कोशिश करना सबसे बडी गलती होती है।

श्री मोहम्मद ग्रफजल उर्फ मीम ग्रफजल: हम नहीं सीखना चाहते हैं। (व्यवधान)

श्री चग्रशंखर : लेकिन मैं यह कह रहा था कि जो राजस्थान में था वह जौहर था श्रोर जौहर जो श्रांदित किया करती थी वह पति के मरने के पहले करती थी (व्यवधान) ग्रांप देखिये पति के मरने के पहले जो श्रीरतें मरती थो वह राजस्थान में जौहर था, वह सती प्रथा नहीं थी। सती प्रथा बगाल में थी। राजस्थान में सती प्रथा नहीं थी। एक श्रीरत कोई जली वह गलत है, दुर्भाग्यपूर्ण है उसकी निन्दा होनी चाहिए।

SHRI DIPEN GHOSH: What is he saying? At that time, he was a Member of Rajasthan Assembly, Then the entire Parliament condemned it. (Interruptions)

श्री कहारोबर: समापित महोदय, मैं उनकी बात तो सुनता रहता हू। म्रार्ज में सदन में फिर . (व्यवधान)

SHRI GURUDAS DAS GUPTA: Sir, I am sorry to say that the Prime Minister of this country does not know the social practice of Sati. (Interruptions)

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SHRI DIPEN GHOSH: When the Parliament enacted Sati Prevention Act, at that time, the Roop Kanwar

Issue was considered by Parliament of India as Sati and it was not Jauhar Pratha. (Interruptions)

SHRI S. JAIPAL REDDY: There is a Sati temple in Rajasthan. (Interruptions) The Prime Minister cannot presume to teach history to us

SHRI CHANDRA SHEKHAR: I cannot teach you anything. I have not been able to teach anything so far. How can I teach you any more? So, Sir.. (Interruptions)

श्रीमतो सरला महेश्वरी . हम रे प स रिकार्ड है ।

not interested in all this history. I want to make only one thing clear that even at that time, Mr Kalvi was a member of the Janata Party and (Interruptions) Mr. Kalvi made his position quite clear in the Vidhan Sabha of Rajasthan and also by a press statement that at no stage he has supported Sati. (Interruptions)

MR CHAIRMAN. You listen to him.

SHRI CHANDRA SHEKHAR. Mr. Chairman, Sir (Interruptions)

MR CHAIRMAN. You hear him. Let us hear him.

श्री मुरेन्द्रजीत सिंह श्रहलुशालिया: राजा र ममोहल राय को श्रच्छी तरह से पढ़ों। बंगाल से शुरू हुआ था।

SHRI CHANDRA SHEKHAR: Again I cannot teach the rules of this House If a Member says something here in this House, it is more credible than any report any Member might have been having from anywhere. (Interruptions) So, Mr. Chairman, Sir, I categorically say that Mr. Kalvi never supported Sati He does not support Sati, and... (Interruptions)

AN HON, MEMBER: Let Mr. Kalvi say.

SHRI CHANDRA SHEKHAR: If this is the behaviour, how can Mr. Kalvi say anything? But I shall ask Mr. Kalvi to make his position clear as he made it in the House of Rajasthan. And I assure you, Mr. Chairman, Sir, that all of us think that any attempt for Sati should be condemned by all civilized people, and there is no question of supporting Sati

जर्जा मंत्री (श्री कल्याण सिंह कालची)
माननीय सभापित जीं, श्राप श्राज्ञा दें तो
मैं व्यक्तिगत स्पष्टीकरण दे द्। मैं श्राज
कुछ भी बात कहूंगा तो श्र प कहेंगे श्री फ्टर
थाट है, मैनीपुलेटेड है या श्रपनी कुर्सी
बचाने के लिए कह रहे हैं। इसलिए मैं
वह बत पढ़कर श्र पको सुन रहा हू
जो र जस्थान विधान सभा के श्रंदर मैने
कहीं थी। जो मैंने भाषण दिया था उसके
कल्टेट्स श्रापको पढ़कर सुन देता हूं।
इससे स दी बातें श्रपने श्र प स्पष्ट हो
जाएगी। मैं सारा बता देत हू.. (ध्यवधान)
2 नवस्वर, 1987 को र जस्थान विधान
सभा में मैंने श्रपना भाषण दिया था
. (ध्यवधान)

मौलाना शोबेहुन्सा खां शाजमी : हम यह ज नना च होंगे कि रूप कवर जो सती हुई थी, क्या अ पके बय न के बाद हुई या अ पके बयान के पहले हुई थी . . (व्यवधान)

श्री कल्याण सिंह कालवी: राजस्थान विद्यान सभा में मैंने 2 नवम्बर, 1987 को भाषण दिया था भौर जो शब्द कहे थे वे अपने श्राप में स्पष्टीकरण देते हैं।

जैसा मैंने पहले ही स्पष्ट कहा था जहा तक राजस्थान का सवाल है हमारे प्रदेश के ग्रदर न तो कोई छती प्रथा नाम की चीज कभी थी न ग्राज है ग्रौर जब तक राजस्थान के ग्रदर समझदार व्यक्ति रहेंगे तब तक इस प्रथा का पुनर्जीवित होना या इस तरह की कोई शका करना यहां पर बिल्कुल निर्मूल बात है ग्रौर न इस तरह की बात को हम कभी होने देगे। यह सारा ग्रपने मे स्पष्ट है।

प्रधान मंत्री (चन्द्रशेखर) : प्रभापति जी, मैं श्रापकी श्रनुमति से मत्री परिषद् के श्रन्य सदस्यों के परिचय कराता हू।

- श्री शकीलुर रहमान, स्वास्थ्य श्रीर परिवार कल्याण मत्नी ।
- 2. डा० संजय सिंह, सचार मत्नालय मे (स्वतंत्र प्रभार) राज्य मत्नी। (व्यवधान)

श्री सुरेन्द्रजीत सिंह ग्रहलूकालिया : सभापति जी, यह्व सी.बी.ग्राई. की रिपोर्ट है। : : (व्यवधान)

SHRI P. SHIV SHANKER: Mr. Chairman, Sir, I would like to make a point on the appointment...(Inter\_ruptions).

भी चन्द्रशेखर:: म्रन्य मंत्री हैं:---

- 3. श्री भागेय गोवर्धन, मानव संसाधन विकास मंत्रालय मे राज्य मंती।
- 4. श्रीमती उषा सिंह, पर्यटन मंत्रालय में राज्य मती।
- श्री सरवर हुसैन, खाद्य श्रीर नागरिक पूर्ति मत्रालय मे राज्य मत्री।
- 6. श्री रामजी लाल सुमन, श्रम मतालय मे राज्य मंत्री श्रौर कल्याण मत्रालय में राज्य मंत्री ।
- 7. श्री जयन्तीलाल वीरचन्दभाई शाह, कृषि मंत्रालय में कृषि श्रीर सह-कारिता विभाग में राज्य मंत्री।
- 8. श्री बाबनराव याकने, ऊर्जा मलालय मे राज्य मंत्री ।
- श्री लिलत विजय सिह, रक्षा मंत्रालय मे राज्य मत्री ।
- 10. श्री राम बहादुर सिंह, कृषि मंतालय में ग्रामीण विकास विभाग मे राज्य मंत्री।

11. श्री ज्य प्रकाश, पैट्रोलियम और रसायन मंत्रालय मे उप-मत्ती और सचार मतालय मे उप-मती।

श्री सुरेन्द्रजीत सिंह श्रहल्वालिया : यह सी.बो.शाई. की रिपोर्ट साफ लिखती है...(त्र्यवधान)

डा० रत्नाकर पाण्डेय : यह वी.पी. सिंह के...(व्यवधान)

SHRI P. SHIV SHANKER: Sir, I would make one submission with your kind permission. We would like to submit that we strongly resent and protest on the appointment of Dr Sanjay Singh as the Minister. (Interruptions).

SHRI GURUDAS DAS GUPTA. We all support...(Interruptions).

SHRI P. SHIV SHANKER It is no doubt. (Interruptions).

SHR DIPEN GHOSH. Is he a criminal? Do you call Dr. Sanjay Singh a criminal or not? (Interruptions).

SHRI P. SHIV SHANKER: Sir, while it is the sole prerogative and the privilege of the hon. Prime Minis. ter to select his team for the Cabinet. there are certain democratic norms. certain conventions and certain laws that we have to follow. In this case, at the time when the hon. Member was sworn in as a Member, we had protested. We had made the position clear that Janata Dal at that time had selected a person who was involved in a murder case and he should not have been brought to this House. Equally, Sir, this gentleman should not have been appointed as a Minis. ter. I can understand that the Prime Minister was pleased to appoint him at a time when the Criminal Revision Petition was not filed and the case in the district court was held in his favour. But after that, this Government had decided to file Criminal Revision Petition . ...

AN HON. MEMBER: It has already filed.

SHRI P. SHIV SHANKER. That means, there is a prima-facie case against him and the Government headed by the hon. Prime Minister was satisfied that there is a prima facie case against him In such circumstances, his continuance is resent, ful and we protest against his appointment and continuance and we leave it to Dr Sanjay Singh to decide In the best interest of the democratic traditions, he should not continue as a Minister and we would like to lodge our protest accordingly.

SHRI GURUDAS DAS GUPIA. No walk-out? Are you compromising (Interruptions).

MR CHAIRMAN: Question No. 21 (Interruptions)

SHRI M S. GURUPADASWAMY: Sir, may I make a submission?

MR CHAIRMAN I have called Question No 21 The Question Hour has started.

SHRI M. S. GURUPADASWAMY. Please hear me.

MR. ChAIRMAN No You can make your submissions after the Question Hour.

SHRI M. S. GURUPADASWAMY. Sır, please hear me

MR CHAIRMAN No. Question No 21 (Interruptions) I have to maintain some standard. I believe in one standard (Interruptions) I permitted you yesterday He had a Motion that the Question Hour should be suspended I cannot have it repeated

SHRI M. S GURUPADASWAMY. Unless you decide we cannot co-operate. (Interruptions)

SHRI PARVATHANENI UPEND-RA How long will you take? (Inter\_ ruptions)

SHRI M S. GURUPADASWAMY. We protest against this.

SHRI PARVATHANENI UPEND. RA: He is sitting along with the Min-

isters again. It has become a tamasha.

SHRI M. S. GURUPADASWAMY: It is a mockery. Please decide the issue (Interruptions) I would request you to settle the issue. (Interruptions)

MR. CHAIRMAN. I have made the position clear yesterday. Now, Question No. 21 please. (Interruptions)

SHRI M S GURUPADASWAMY. Unless you decide the issue, it is very difficult to function in the House.

SHRI PARVATHANENI UPEND-RA. We do not accept the position that the Attorney-General will decide about our status in the House.

SHRI M. S. GURUPADASWAMY: We do not want the Attorney-General to decide. (Interruptions)

SHRI PRAVATHANENI UPEND-RA It is a political question. It is not a legal matter Yesterday we made our submissions. We had also written a letter to you.

SHRI M. S. GURUPADASWAMY. Sir, it is a very anomalous situation in the House. Unless it is set right, it is very difficult for us to function.

SHRI PRAVATHANENI UPEND-RA: Let them have the guts to say that they are opposing the Government. They are not saying that (Interruptions)

MR. CHAIRMAN. Mr Upendra Mr Gurupadaswamy, you are aware what I did when you were sitting on this side. What I followed at that time I cannot change today. When once the Question Hour has started... (Interruptions)

SHRI PRAVATHANENI UPEND-RA: Let them say that they are opposing the Government When they have given in writing that they are supporting the Government, how can they sit in the Opposition?

MR. CHAIRMAN. You know that I did not permit the Congress Party at that time. (Interruptions) What

[Mr. Chairman]

was good at that time is right today also (Interruptions) The whole House knows what I did earlier Once the Question Hour started, I did not permit all the noise and other things that was coming from this side I continued the Question Hour. I did not yield. Yesterday, I gave you a chance Today, the Question Hour has started (Interruptions)

SHRI PRAVATHANENI UPEND-RA The matter has not been finalised. You have to finalise the matter With whose support are they existing here? With whose support is the Government surviving?

MR. CHAIRMAN I have asked for the best legal opinion.

SHRI M S. GURUPADASWAMY: It is not a legal question The Attorney-General cannot decide as to who should sit in the Opposition It is a political issue

MR CHAIRMAN. I have sent their representation and your proposition on that to the Attorney-General.

SHRI PRAVATHANENI UPEND-RA. It is a political matter It is not a legal matter

MR CHAIRMAN It is a legal question

SHRI PRAVATHANENI UPEND-RA· It is not a legal question. The Congress Party has to make it clear whether they are supporting the Government or opposing the Government. They cannot do both Let them say that they are opposing the Government How is the Government surviving?

MR CHAIRMAN I am committed to the judicial process I have to decide things judicially, not politically.

SHRI MURASOLI MARAN. Let them withdraw their support to the Government then.

MR CHAIRMAN: So long as I am sitting here, I decide things judicially, judiciously and not politically I

am not going to decide anything politically. I only decide judiciously

SHRI M S, GURUPADASWAMY The Congress Party is playing a dubious role

MR CHAIRMAN. I have made my position clear According to me, this is a matter justiceable in a court of law

SHRI PRAVATHANENI UPEND-RA Let them make it clear whether they are supporting or opposing the Government

MR. CHAIRMAN They have given in writing

SHRI DIPEN GHOSH: It is a political issue.

SHRIMATI RENUKA CHOWDHU-RY There is a moral and ethical ground involved in this

SHR DIPEN GHOSH: It is a political issue. A party supporting the Government cannot sit in the opposition. It is a political issue. It is not a question of sophistry. They are playing a double standard. If you allow the Congress party to sit in the opposition.

SHRI A. G. KULKARNI · On a point of order

SHRI V. GOPALSAMY. The Congress party has no policy Mr. Shiv Shanker, have you any policy at all? (Interruptions)

MR. CHAIRMAN. There is no point of order. All that they are saying outside, nothing will go on record. Nothing will go on record which is not permitted by me because during Question Hour nothing else has come I have done it when you were here. I am doing it when you are there. (Interruptions) Please be fair, be kind to me I have done it when you were there and I cannot change now. After the Question Hour you can raise the matter Mr Gurupadaswamy, you can get up after the Questions.

tion Hour. You know the rule, you know everything. The whole world know...

SHRI PARVATHANENI UPEND-RA. \*

MR. CHAIRMAN The whole world knows that I decide matters according to correct things. The whole world knows that I did not permit this side to raise things Mr. Gurupadaswamy you were there And I cannot change it overnight because the things have changed, you have decided to change things, I cannot I have done it I have permitted you one day. I permitted you fully. Now it is not cor-You look to your own conscience I am not stopping you from raising it but after the Question Hour. (Interruptions) I cannot be called guilty of double standards.

### SHRI DIPEN GHOSH: \*

MR. CHAIRMAN. That is none of my business. You know that I do not belong to the Congress Party. The matter ends.

#### SHRI DIPEN GHOSH \*

MR. CHAIRMAN: This is the question Hour. Till the last day of the last session of this House you have seen my views. Mr Jaipal Reddy, in the last session of this House you were sitting here You saw my view last time Now I can't change it You may change your sides or do whatever you like, but so far as I am concerned, I will stick to what I followed then. I am not stopping you .. (Interruptions) After Question Hour. (Interruptions)... After please. Question Hour, after Question Hour. ... (Interruptions) ... I will not per\_ mit. The matter is clear, and if you are not satisfied—I want to make it very clear-you can remove me. I don't care. But, so long as I am abve. I will stick to one standard. I can't change what I said in the last session. (Interruptions)

SOME HONOURABLE MEMBERS. We walk out ... (nterruptions)

[At this stage, some honourable Members left the Chamber]

## ORAL ANSWERS TO QUESTIONS

# Damage to Railway Properties during the Anti-Reservation Stir

\*21. CHOWDHRY HARI SINGH† DR RATNAKAR PANDEY:

Will the Minister of RAILWAYS be pleased to state.

- (a) what was the estimated loss suffered by the Railways during the recent months due to the anti-reservation stir by the students throughout the country, so far
- (b) whether there are any proposals under Goevrnment's consideration to raise the railway fares in order to offset that huge loss; and
- (c) if so, what are the details thereof?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA) (a) While the loss suffered cannot be quantified precisely, it is approximately in the range of Rs. 100 crores.

(b) and (c) No concrete proposal has yet been formalised.

चौधरी हरि सिंह: माननीय सभापति जी, मंत्री जी ने अपने उत्तर में कह है कि लगभग एक सौ करोड़ रुपए की रेलवे प्रोप्टींज का नुकसान एजीटेशन के दौरान हम्रा है। मैं माननीय मंत्री जी से जानना चाहता हूं कि यह रेलवे की किस तरह की प्रोपर्टी का नुकसान हुआ है और किस रेलवे यानी नादन, ईस्टर्न या सदर्न, किस रेलवे मे अधिक प्रोपर्टी का नुकसान हुआ है और किस स्टेट मे कितना हुआ है। इसका व्योरा क्या श्रापके पास है<sup>?</sup> भगर है तो उसको बताने की कृपा करें। नबर दो, यदि इस वक्त आपके पास न हो तो उसे बाद में सदन के पटल पर रख दे क्योंकि मेरी जानकारी यह है कि सौ करोड़ से ज्यादा का नकसान हुन्ना

<sup>\*</sup>Not recorded

<sup>†</sup>The question was actually asked on the floor of the House by Chowdhry Hari Singh